

Annexure A

The Goa Small Animal Rescue Management Scheme, 2014(Amended)

1. Introduction:-

Presently, there is an exponential increase in the number of small animals in the State of Goa, amounting to more than 1,50,000, due to unplanned sterilizations. This has resulted in large number of small animals on the streets and beaches, which are not cared for and are left either wounded or suffering from various diseases. The Government of Goa is concerned about the suffering of these small animals and has come up with a scheme to control their population. The local authority as mandated by the Animal Birth Control (Dogs) Rules, 2001, and the District SPCAs as mandated by the Prevention of Cruelty to Animals Act, 1960, will work with Animal Welfare Organizations in the State. The State ABC Monitoring and Implementation Committee will set up Local ABC Monitoring Committee at every Local Body, who shall be responsible to make an assessment of stray dogs population and accordingly set targets to scientifically reduce and manage the number of small animals. This will help to maintain Goa as a Rabies Controlled Area as notified in June, 2021. The main goal is to improve the welfare of small animals through a comprehensive sterilization & vaccination program

2. Objectives:

- a) To implement the ABC (Dogs) Rules, 2001, and the guidelines under the Supreme Court of India Order No. 691/ 2009, to thereby control the population of the small animals.
- b) To ensure that these small animals are protected against rabies and will not be carriers of rabies and spread it to other animals and humans.
- c) To ensure the safety of citizens as these small animals are being controlled in number and also vaccinated against Rabies.
- d) To ensure rescue of injured small animals.

3. Eligibility:

- a) Local Authorities who have set up Monitoring Committee as per ABC (Dogs) Rules, 2001 and DSPCAs who have signed Memorandum of Understanding with the Animal Welfare Organizations. The Local Authorities will also be required to provide for ABC Centre as per above rules.
 - b) The Animal Welfare Organizations should necessarily be registered in Goa and working in Goa for last 3 years and perform the ABC Sterilizations in the jurisdiction of the local bodies.
 - c) International Animal Organizations authorized by the Animal Welfare Board of India, and who have signed an MOU with the local Authorities may also apply.
 - d) Those AWOs who have applied for grants under the Scheme and also receiving grants from the AWBI, local or any other National or International Organizations for the same components will not be eligible for the same grants under the scheme and will have to submit an affidavit in this regard, to ensure there is no duplication of funding.
 - e) AWOs who have signed an MOU with the Local Authorities will not be permitted to outsource the work or have MOU with other AWOs.

4. Pattern of Assistance:-

(a) In order to catch the small animals from the road side, a dedicated vehicle duly modified will be required, for which 100% grant will be given to finance the cost of the vehicle and modification.

(b) After the animals are brought to the ABC centre, they will be treated, operated & vaccinated by a Veterinary Surgeon. The cost of the sterilization for small animals will include anesthesia, surgical material, medication, microchipping, salaries of Veterinary Surgeon, driver, dog catchers, and cost of feeding the small animals. 100% grants will be given for the above components as per maximum unit cost.

(c) These small animals will have to be housed before and after the surgery, for which a structure will have to be provided along with cages. 100% grants will be provided for the structure and cages, as per maximum unit cost.

(d) These animals once sterilized will be identified either with the ear tag or microchip or notching and released at the same locality from where they were collected.

(e) Once the surgeries are conducted, the AWOs will present the fresh organs to the local area officer, which will be inspected optionally in the presence of a representative from the Local ABC Monitoring Committee, for verification and mutilation of fresh organs on a daily basis. Thereafter, the Local Area Officer will issue a certificate of the organ count that is also certified by the AWO, as per clause 8(g) hereunder, as per Annexure-E. This certificate shall be produced at the time of release of the grants.

(f) Injured small animals rescued by the AWOs will have to be certified by the Local Area Officer upto a maximum of 10% of the proposed ABC per year. 100% grants will be provided as per maximum unit cost.

5. Maximum Unit Cost:-

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| 1. | Vehicle up to 100% grant | Cost of the vehicle upto a maximum Rs. 9,00,000/- (Rupees Nine lakhs only). |
| 2. | Cost of Sterilization (Inclusive of dog catchers, driver, Veterinary Surgeon, medicines, only) survey, vaccines, microchip & feeding) | Rs. 1800/- (Rupees One thousand eight hundred only) per dog. |
| 3. | Construction of sheds (subject to NOC from per statutory authorities) | Rs. 7000/ (Rupees Seven thousand only) square meter. |
| 4. | Cost of cages (metal fabrication) | Rs. 5000/ (Rupees Five thousand only) per cage |
| 5. | Other expenses like a) survey of f stray small animals b) (b) Disposal of dead small animals at the maximum rate of 5% of the small animals proposed for ABC | (a) Rs. 1000/- (Rupees One thousand only) per ward of local body. (b) Rs. 500/- (Rupees Five hundred only) per small animal. |

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| 6. | Cost of cages (metal fabrication) | Rs. 5000/- (Rupees Five thousand only) per cage |
| 7. | Rescue of stray small injured animals (The same will have to be certified by the Local Area Officer), at the maximum rate of 10% of the small animals proposed for ABC | Rs. 2,500/- (Rupees Two thousand five hundred only) per small animal. |
| 8. | Cost for Utilization Certificate & Audit Report | Rs. 5,000/- (Rupees Five thousand only) per report. |

6. Procedure :

(a) The State level monitoring committee will develop a comprehensive plan for small animal population management in urban and rural areas throughout the State of Goa. The plan may be based on an assessment of the small animal population done by the Departmental Officers and Local Monitoring Committees who may seek the assistance of an agency doing extensive work in this field. (b) The Local authorities who have constituted the Animal Birth Control Monitoring Committees and set up the ABC Centre shall sign a Memorandum of Understanding with Animal Welfare Organization as per Annexure-D and with recommendation of the Local Area Officer shall apply for grants to the Director of Animal Husbandry and Veterinary Services, in the application form appended hereto marked as Annexure-A.

(c) In case of grants for infrastructure, documents indicating the ownership of land or a copy of the lease deed document to be submitted along with the application. NOC from the Statutory authorities is essential to release the grants.

(d) On approval from the Department of AH&VS, the grants shall be disbursed to the local authority through the Electronic Clearing System (ECS) for which these bodies shall have to provide their Bank details.

(e) To avoid duplication of grants to the AWO receiving grants from the AWBI, local or any other National or International Organizations, and from this scheme, the AWOs will have to submit an affidavit as at Annexure-B. The local authorities shall deposit the grants in a separate bank account and disburse the same only within the components as specified under the scheme. The AWOs will not be permitted to sign any MoUs with other AWOs to implement the scheme.

(f) These organ count certificates will have to be duly certified by the Local Area Officer. The AWO will also certify that the ABC sterilizations were performed from grants under the scheme only, and not covered under any other grant/donations from the AWBI, local or any other National or International Organizations. The commissioner of the Corporation/Chief Officer of the Municipality/Secretary of the Panchayat will verify and certify the bills towards the cost of the components as submitted in the application, and submit an audited report along with utilization certificates as required under the existing administrative, legal and financial regulations.

(g) Unutilized funds if any, along with the accrued interest should be refunded into the Government treasury before the end of the financial year.

9. Relaxation.— The Government may relax any of the clauses/conditions if deemed necessary.

10. This issues with the approval of Finance Department vide their U.O. No. 415/F dated 23-06-2022.